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HIGH COURT OF KARNATAKA



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Status: Pending

Case Number: CRL.P
12007/2026
(KAHC010551962026)

Classification: 439(1)(b)(Cr.PC) /
483(1)(b)(BNSS)

Date of Filing: 07/08/2026
10:04:50

Petitioner: B NAGENDRA

Petitioner Advocate:
CHANDRASHEKAR R P

Respondent: THE
DIRECTORATE OF
ENFORCEMENT

Respondent Advocate:

Filing No.: CRL.P 12132/2026

Judge: M.NAGAPRASANNA

Last Posted For: ORDERS

Last Date of Action: 07/08/2026

Last Action Taken:
ADJOURNED

Next Hearing Date: 12/08/2026

Daily Orders: CRL.P 12007/2026

1	<u>07/08/2026</u>	M.NAGAPRASANNA	ADJOURNED
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Heard the learned Senior Counsel Sri.K.N.Phanindra appearing for the petitioner.

The matter is moved to be taken up at 02.30 p.m. or at the end of the list or end of the Board for the sole reason that the petitioner is now inducted into the Cabinet of Ministers in the Government of Karnataka. Due to his induction as a Minister in the Cabinet, in the discharge of his official duties, it would be necessary for him to go beyond the State. Therefore, the matter was entertained to be taken up at the end of the board.

The petitioner is the beneficiary of an order granting bail. The conditions of order granting bail are as follows:

The petitioner is the beneficiary of a bail granted by the concerned Court in CrI.Misc.No.7892/2024. The order granting bail reads as follows.

“ORDER

Bail Application filed by the petitioner under Sec.439 of Cr.P.C., in ECIR/BGZO/14/2024 registered by the respondent authority for the offences punishable under Sec.3 and 4 of PMLA, 2002 pending on the file of this court is hereby allowed and the petitioner is hereby admitted to bail on executing a personal bond for Rs.2,00,000/- with two sureties for the likesum to the satisfaction of the court subject to following conditions:

- a) The petitioner shall not threaten and tamper the prosecution witnesses or the complainant and victim;
- b) The petitioner shall not evade the Investigation and shall appear before the I.O. whenever called by him for the purpose of investigation;
- c) The petitioner shall furnish his passport to the Court and shall not leave the State without obtaining written permission from the Court.
- d) The petitioner shall not in any manner interfere with the investigation or tamper the evidence directly or indirectly;
- e) The petitioner shall not indulge in similar offence.”

Learned Senior Counsel submits that the petitioner who is now inducted into the Cabinet of Ministers, will be required to travel beyond the shores of the State for discharge of his official duties and the condition (c) is imposed at the time when he was yet to get inducted into the Cabinet.

In the light of the said circumstance and the petitioner admittedly being one in the Cabinet now, the said condition would undoubtedly prejudice not only his position, but even the discharge of his official duties.

In that light, the said condition that the petitioner shall not leave the State without obtaining written permission of the Court is unsustainable. Therefore, it shall remain stayed, however, the said unsustainability of the said condition would not mean that the petitioner can travel beyond the shores of the Nation.

It is made clear that his travel will be only within the country and not beyond the country.

Learned counsel for the respondent-Enforcement Directorate seeks time to file objections to the subject proceedings.

Objections, if any, by the next date.

List the matter on 12.08.2026.

The said condition shall remain stayed, with the aforesaid observations.

Registry to print the name of Ms.Anuparna Bordoloi as appearing for the respondent-Enforcement Directorate.

Last Updated On: 2026-08-07 18:17:47



